

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6272

ANSWERED ON:04.05.2010

CRIME BY JUVENILES

Balram Shri P.;Hussain Shri Syed Shahnawaz;Reddy Shri K. Jayasurya Prakash

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of internet crimes by juveniles;
- (b) if so, the details thereof during each of the last three years and the current year, State-wise; and
- (c) the details of the steps taken to prevent such crimes?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAY MAKEN)

(a) to (c): National Crime Records Bureau (NCRB), which compiles data relating to crime does not maintain Information regarding internet crimes by juveniles separately. However, State/UT-wise details of cases registered under various sections of IT Act during 2006-2007 and 2008 are available in Table 18.6 of annual publication 'Crime in India' brought out by the National Crime Records Bureau (NCRB) of each year available under 'Publications' link on NCRB's website: <http://ncrb.gov.in>. Similar details in respect of cyber-crime under various Section of IPC are available in Table 18.7 of 'Crime in India'.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens.

The Union Government however, impresses upon the State Governments/ UT Administrations from time to time to give more focused attention to the administration of criminal justice system with emphasis on prevention and control of crime.